



Central Administrative Tribunal

Jammu Bench, Jammu

Hearing through video conferencing

TA No. 061/1534/2020

This the 25th day of September, 2020

Hon'ble Mr. Rakesh Sagar Jain, Member (J)
Hon'ble Mr. Anand Mathur, Member (A)

Asha Saraf Kakroo, aged 59 years, wife of Shri Sunil Kakroo, R/o H. No. 6 Lane No. 24, Tawi Vihar Sidhra, Jammu.

.....Applicant
(Advocate: Ms. Veenu Gupta)

Versus

1. State of Jammu and Kashmir, through Commissioner/Secretary, School Education Department Civil Secretariat, Jammu.
2. Director, School Education, Jammu.
3. Financial Advisor/Chief Accounts Officer Migrant Cell, Education Director School Education, Jammu.

.....Respondents
(Advocate: Mr. Amit Gupta, AAG)

ORDER

Delivered by Hon'ble Mr. Anand Mathur, Member (A)

1. Learned counsel for the applicant submits that T.A. has become infructuous since applicant has attained superannuation.

2. In view of submission of learned counsel for the applicant, the T.A. is dismissed becoming infructuous. No order as to costs.

**(Mr. Anand Mathur)
Member(A)**

**(Rakesh Sagar Jain)
Member (J)**

Manish/-